

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

TP No. 39-A/2016,39-B/2016 ,39-C/2016 ,39-D/2016 with TP No. 39/397-398/NCLT/AHM/2016  
(New)

C.A. No. 136/2013, C.A. No.170/2013, C.A. No. 240/2013, C.A. No. 269/2013 with C.P.No. 43/397-  
398/CLB/MB/2013 (Old)

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2021**

**Name of the Company:** Kirshna Gopal Mor & Ors.  
V/s.  
Siddharth Polytex Pvt. Ltd. & Ors.

**Section:** 397-398 of the Companies Act

**ORDER**

Learned PCS Mr. Dhiren Dave appeared for Petitioner.

Learned PCS Mr. S.K. Jain appeared for Respondent 1 to 4 & 11 to 12.

This matter pertains to operation and mismanagement. However, it is pointed out that subject company has already removed from the Register of Companies due to non-compliance in filing of statutory returns and annual financial statements for which, separate Co. Appeal 139 of 2020 has been filed before us. It is a settled position in law that unless company is revived proceedings in this petition cannot be proceeded with. Hence, this matter is adjourned.

Matter to appear for further consideration on 07.06.2021.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Dated this the 31st day of March, 2021

Prakash

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)